

**Record of Proceedings**

**Petition No. 150/MP/2011**

Subject : Approval for granting exemption from operating 31 Nos. Hydro Stations unit in GRMO and for granting time extension for operating 10 nos. LMW/8 Nos. KWU units in RGMO in the thermal Power Stations of Maharashtra State Power Generation Company Ltd..

Date of hearing : 17.7.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Maharashtra State Power Generation Company Limited

Parties present : Shri Hemant Singh, MSPGCL  
Shri Anurag Sharma, MSPGCL,  
Shri S.V. Bedekar, MSPPGCL,  
Shri Raman Deep Singh, MSPGCL,

This petition has been filed by MSPGCL (hereinafter referred to as 'the petitioner') for approval for granting exemption from operating 31 Nos Hydro Stations unit in GRMO and for granting time extension for operating 10 nos LMW/8 Nos KWU units in RGMO in the thermal Power Stations of Maharashtra State Power Generation Company Ltd.

2. The representative of the petitioner submitted that:-

- (i) The petition has placed order with BHEL and work is being undertaken in the units of the thermal generating stations. Extension of time for operation RGMO may be given such time the modification is done by the vendor M/s BHEL.
- (ii) All these thermal units are operating on FGMO mode with manual intervention and shall continue to operate as such till such time RGMO is fully implemented.

ons cannot be operated in RGMO mode due to technical constraints in the governor system.

- (iv) For Koyna, HPS and other hydro stations, the RGMO cannot be made effective due to technical constants in present governor system as generation is dependent on water release program of Water Resources Department of Government of Maharashtra.

3. The Commission directed the petitioner to submit the following information on affidavit before 21.8.2012.

- (i) Details of technical constraints in present governor systems in hydro power stations which prevent modification in governor for RGMO operation.
- (ii) Detailed note explaining as to how the operation of pumped storage scheme in generation mode is different from generation from other hydro generating operation, giving details of technical constraints, if any, and why RGMO cannot be made effective during the generation mode.
- (iii) Explanation regarding the difficulty in RGMO operation due to water release programme of Water Resources Department, giving details of water release requirements and technical constraint, if any.

4. The Commission directed that further hearing would be held, if required, after consideration of the information submitted by the petitioner. Subject to the above, order in the petition was reserved.

By the order of the Commission,

Sd/-  
(T. Rout)  
Joint Chief (Law)